

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 196/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e. Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the Exemption of payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.

Petitioner : Azure Clean Energy Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) & Ors.

Petition No. 207/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e. Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the Exemption of payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.

Petitioner : Azure Green Tech Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) & Ors.

Petition No. 208/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e. Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the Exemption of payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.

Petitioner : Azure Sunshine Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) & Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, Azure
Ms. Ananya Goswami, Advocate, Azure
Shri Anand K. Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Khyati Chhabra, Advocate, Rajasthan Discoms
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Shirin Gupta, Advocate, HPPC

Record of Proceedings

During the course of the hearing, learned counsels for the Petitioners and the Respondents made detailed oral submissions and concluded their respective arguments in these matters.

2. Considering their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks, with a copy to the other side.
3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)